

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 22768/2024

[Arising out of impugned final judgment and order dated 06-10-2023 in WRITC No. 8139/2023 29-01-2024 in CMRA No. 128/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

RAVI KANT GUPTA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 84275/2025 - CONDONATION OF DELAY IN FILING

IA No. 84277/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 84274/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 84278/2025 - EXEMPTION FROM FILING O.T.

Date : 11-11-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :Mr. Romil Pathak, Adv.
Mr. Aravind C., Adv.
Mrs. Neha Pathak, Adv.
Ms. Prashanthi Alias Bharathi, Adv.
Ms. Jagrati Singh, AOR

For Respondent(s) :Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.

Mr. Devendra Kumar Shukla, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the respondent nos. 1 to 3 seeking adjournment for filing counter affidavit, the matter stands adjourned by two weeks.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
ASSISTANT REGISTRAR